CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

REVIEW APPLICATION NO.170/00070/2018

IN

ORIGINAL APPLICATION NO.170/00243/2017

DATED THIS THE 20TH DAY OF MARCH, 2019

HON'BLE DR.K.B.SURESH, MEMBER (J)

HON'BLE SHRI C.V. SANKAR, MEMBER (A)

T.C. Gupta,
S/o Shri Gyan Chand Gupta,
Aged about 64 years,
R/o S-77, Golden Enclave,
Old Airport Road,
Bangalore – 560 017,
Retired on 30.09.2014 as
Joint Commissioner of Income Tax, Bangalore Review Applicant
(By Party-in-Person)

Vs.

1. Union of India, Through the Finance Secretary, Ministry of Finance, Department of Revenue, Government of India, New Delhi – 110 001.

2. The Pr. Chief Commissioner of Income Tax, Karnataka & Goa Region,C.R. Building, Bangalore – 560 001(By Shri V.N. Holla, Counsel for the Respondents)

....Respondents

ORDER (ORAL)

(HON'BLE DR. K.B. SURESH, MEMBER (J)

It appears that the infraction alleged against the applicant was in the nature of a quasi-judicial order and, therefore, we seem to have made a mistake. We recall the order in question. RA is disposed off.

2. Post the original OA for hearing on 22.03.2019.

(C.V. SANKAR)

(DR.K.B.SURESH)

MEMBER (A)

MEMBER (J)

/ksk/

Annexures referred to by the applicant in RA No. 170/00070/2018

Annexure-RA1: Copy of the order dated 30.08.2018 in OA No. 243/2017

* * * * *